

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 490 of 2020**

**In the matter of:**

**Shakambri Traders**

**....Appellant**

**Vs.**

**Venkataramanarao Nagarajan,  
Liquidator of Ashok Magnetics Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant:           None.**

**ORDER**  
**(Through Virtual Mode)**

**02.06.2020:**       A letter has been received through e-mail from Shri S.K. Goyal, counsel for the Appellant seeking adjournment for three to four weeks and listing of matter after Lockdown is over as he does not have any technical assistance available enabling him to participate in Court proceedings through virtual mode/ video conferencing.

Keeping in view the difficulty expressed by learned counsel but also having regard to the timelines prescribed under the Insolvency and Bankruptcy Code, 2016, we allow adjournment of two weeks to enable the learned counsel to address the argument through video conferencing.

Contd/-.....

The matter is accordingly adjourned to 22<sup>nd</sup> June, 2020 before this Court. Registry to inform learned counsel for both the parties telephonically.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*AR/gc*